

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'I-1', NEW DELHI**

**BEFORE SH. N. K. BILLAIYA, ACCOUNTANT MEMBER
AND
MS. SUCHITRA KAMBLE, JUDICIAL MEMBER
(THROUGH VIDEO CONFERENCING)**

ITA No.3732/Del/2018
Assessment Year: 2013-14

Avantor Performance Materials India Ltd. 17th Floor, Building No.5, Tower C DLF, Cyber City, Phase- III, Gurgaon-122002 PAN No. AABCR7314N	Vs	DCIT Circle – 1 (1) Gurgaon
(APPELLANT)		(RESPONDENT)

Appellant by	Ms. Shubhangi Arora, Advocate
Respondent by	Ms. Bhagwati, Sr. DR

Date of hearing:	01/03/2021
Date of Pronouncement:	01/03/2021

ORDER

PER N. K. BILLAIYA, AM:

This appeal filed by the assessee is preferred against the order of the CIT(A)-44, New Delhi dated 20.03.2018 for A.Y. 2013-14.

2. Vide letter dated 19.02.2021 the assessee sought permission to withdraw the appeal as the dispute has been settled under the Vivad Se Vishwas Act,2020.

3. Noting the contents of the application the appeal is dismissed as withdrawn.

4. Decision announced in the open court in the presence of both the representatives on 01.03.2021.

Sd/-
(SUCHITRA KAMBLE)
JUDICIAL MEMBER

Sd/-
(N. K. BILLAIYA)
ACCOUNTANT MEMBER

NEHA

Date:-01.03.2021

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT NEW DELHI

Date of dictation	01.03.2021
Date on which the typed draft is placed before the dictating Member	01.03.2021
Date on which the typed draft is placed before the Other member	01.03.2021
Date on which the approved draft comes to the Sr.PS/PS	01.03.2021
Date on which the fair order is placed before the Dictating Member for Pronouncement	01.03.2021
Date on which the fair order comes back to the Sr. PS/ PS	01.03.2021
Date on which the final order is uploaded on the website of ITAT	01.03.2021
Date on which the file goes to the Bench Clerk	01.03.2021
Date on which file goes to the Head Clerk.	
The date on which file goes to the Assistant Registrar for signature on the order	
Date of dispatch of the Order	